

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 211**  
**(IB)-3327(ND)2019**  
**IA/960/2021**

**IN THE MATTER OF:**

**Ganesham Trexim Pvt. Ltd.**

... **Applicant/Petitioner**

**Versus**

**M/s. Parasvnath Limited**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 15.07.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**Siddharth Sharma Adv for the Petitioner**  
**Karan Rajpurohit, Adv. for Corporate Debtor**

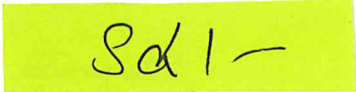
**ORDER**

Ld. Counsel appearing for the Applicant submits that since IA-5358/2020 has already been disposed of, this IA has become infructuous.

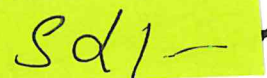
Considering the submissions, this IA is **Dismissed being infructuous.**

We notice that vide order dated 27<sup>th</sup> February 2020, a direction was given to the Respondent either to settle the matter or if the matter is not settled, file the reply. But the respondent has not filed the reply. Therefore, the right to file the reply is hereby closed.

List the matter for hearing on 23<sup>rd</sup> August 2021.



**(L.N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**